

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 333/MP/2019

Subject : Petition under Sections 63 and 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem-Madhugiri Transmission System on account of force majeure and Change in Law events.

Date of Hearing : 23.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Powergrid NM Transmission Company Limited (PNMTCL)

Respondents : IL &FS Tamil Nadu Power Company Limited (IL&FS) and 3 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PNMTCL
Ms. Ranjitha Ramachandran, Advocate, PNMTCL
Shri Shubham Arya, Advocate, PNMTCL
Shri Ravi Nair, Advocate, PNMTCL
Shri Hemant Singh, Advocate, IL&FS
Shri Mridul Chakravarty, Advocate, IL&FS
Shri Lakshyajit Singh Bagdwal, IL&FS
Shri Burra Vamsi Rama Mohan, PNMTCL
Shri V. C. Sekhar, PNMTCL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner recapitulating the issues involved in the present Petition sought 10 days' time to file an additional affidavit to place on record certain additional submissions/ documents and the written submissions in the matter.

3. Considering the request of the learned senior counsel for the Petitioner, the Commission directed the Petitioner to file its additional affidavit by 4.8.2021 with advance copy to the Respondents, who may file their respective reply, if any, by 23.8.2021. The Petitioner was also directed to place on record a copy of the appeal filed before the Appellate Tribunal for Electricity against the order of this Commission dated 26.3.2018 in Petition No.62/MP/2017 read with order dated 4.4.2019 in Petition No. 19/RP/2018.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**